

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.7- RST.A/2(AHM) 2024
In
C.P.(IB)/43(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Kunal Conchem Pvt Ltd
V/s
Sadbhav Engineering Ltd

.....Applicant

.....Respondent

Order delivered on 05/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi, Adv. a/w. Ms. Pragati Tiwari, Adv.

ORDER

Rst. A/2(AHM) 2024

This is an application filed under Rule 11 of NCLT Rules, 2016 r.w. 424 of Co. Act, 2013 by Operational Creditor M/s. Kunal Conchem Private Limited seeking directions against Respondents for Restoration/revival the Company Petition CP(IB) 43 of 2023 which was disposed of by the Adjudicating Authority vide order dated 01.12.2023 and Respondent failed to honour the settlement agreement.

Let notices be issued to the Respondent returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Respondent along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Respondent may file reply, if any, within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 28.02.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)